

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.27
C.A No.87/2023 in
C.P No.94/BB/2023**

IN THE MATTER OF:

M/s. Prasad Raju ... Petitioner
Vs
M/s. Raygen Power Pvt., Ltd.,
And others ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on 06.06.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Ms. Laksmi K Varadaraju
For the R1 : Ms. Krishna Nedungadi
For the R2 : Shri Ankith

ORDER

1. Heard the Ld. Counsel for the Petitioner and Respondents.
2. The Petitioner Counsel requested further two weeks' time stating that the settlement talks are at final stage.
3. It is noticed that on 21.03.2024, three weeks' time was already granted to report on the settlement. However at the request of the Petitioner Counsel final two weeks' time is granted for reporting on settlement. If the settlement does not takepalce, the matter will be taken up for hearing.
4. List the case before regular bench on **11.07.2024**.

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**